

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
IA No. 579/JPR/2023
IA No. 139/JPR/2024
CP No. (IB)- 18/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Mr. Rakesh Kumar Goswami, Prop. Lamsyn Enterprises
... Operational Creditor/Applicant

Versus

M/s Western Energetics Pvt. Ltd. ... Corporate Debtor/ Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Anubha Singh, Adv.
Prashant Sharma, RP
For the Respondent : Rakshit, Adv.

ORDER

IA No. 579/JPR/2023

Heard Ms. Anubha Singh, Adv. appearing on behalf of the RP. Mr. Prashant Sharma, RP present in person. Mr. Rakshit, Adv. appearing on behalf of the Respondent No. 1, 2, 5 again seeks time to file reply showing some exigency in the family of the arguing counsel. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel. Failing which, right to file reply will be forfeited. It is submitted that Respondent No. 3 & 4 has already filed their reply. In the meantime, Respondents are directed to extend full cooperation to the RP in the CIRP process of Corporate Debtor. List the IA on 15.07.2024.

Sd/-

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IA No. 139/JPR/2024

This application has been filed under Section 60(5) of the IBC, 2016 read with rule 11 of the NCLT Rules, 2016 for exclusion of time period from 19.10.2023 till the date of order from the CIRP period. It is stated by learned counsel for the Applicant that an appeal has been preferred by the Respondent against the order of admission passed by this Adjudicating Authority. This application shall be considered on the next date of hearing. List the IA on 15.07.2024.

List the matter on 15.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 27, 2024